

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 97
TO BE ANSWERED ON 02.02.2023**

CACLB REVIEW OF NALCO, ODISHA

97. SHRI MUZIBULLA KHAN:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether exemption to existing policy was granted to the National Aluminium Company (NALCO) in the State of Odisha under Section 31 of the Contract Labour (Regulation and Abolition) Act, 1970, if so, the details thereof, if not, the reasons therefor;**
- (b) the details of non-payment of Central Advisory Contract Labour Board (CACLB) recommended wages and benefits to the contract labourers hired by NALCO; and**
- (c) the details of the recommended mode of hiring and wages of workers for coal mining and unloading?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): Exemption was granted to National Aluminium Company (NALCO) under section 31 of the Contract Labour (Regulation and Abolition) Act, 1970 as published in Gazette Notification No. S.O. 5101(E) dated 02.11.2022.

Exemption has been granted to NALCO with stipulation to pay High Power Committee (HPC) wages to the contractual workers engaged in Coal handling.

The wages of workers engaged for coal mining and unloading are paid as per the conditions mentioned in the Gazette Notification No. S.O. 5101(E) dated 02.11.2022.
